

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH**

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O.
Complex Lodhi Road, New Delhi- 110003

File No.10/106/2017-NCLAT

Dated 19, April, 2021

OFFICE ORDER

Sub : Modification of NCLAT Calendar with respect to Summer Vacations

In the light of sudden and exponential surge in Covid-19 cases, the Competent Authority has been pleased to modify the Calendar with respect to Summer Vacations to be observed by Principal Bench of National Company Law Appellate Tribunal, New Delhi.

The earlier notified Summer Vacations from 07.06.2021 to 30.06.2021 stand cancelled and shall be working for the National Company Law Appellate Tribunal, Principal Bench, New Delhi. In lieu of the same, the period from 26.04.2021 to 20.05.2021 (both days inclusive) shall be observed as Summer Vacations for Principal Bench of NCLAT at New Delhi. The Registry shall however remain functional during this period.

All the concerned are also intimated that all the matters scheduled to be listed from 26.04.2021 to 20.05.2021 (both days inclusive) of NCLAT (Principal Bench) stand adjourned/rescheduled to the following dates:

S.No.	Date already fixed	Next Date of Hearing
1.	26.04.21	21.05.2021
2.	27.04.21	24.05.2021
3.	28.04.21	25.05.2021
4.	29.04.21	27.05.2021
5.	30.04.21	28.05.2021
6.	03.05.21	31.05.2021
7.	04.05.21	01.06.2021
8.	05.05.21	02.06.2021
9.	06.05.21	03.06.2021
10.	07.05.21	04.06.2021
11.	10.05.21	07.06.2021
12.	11.05.21	08.06.2021
13.	12.05.21	09.06.2021
14.	13.05.21	10.06.2021

15.	17.05.21	11.06.2021
16.	18.05.21	14.06.2021
17.	19.05.21	15.06.2021
18.	20.05.21	16.06.2021

During this period, e-filing of cases shall be operational and urgent matters may be taken up for hearing as per the decision of the Competent Authority, upon email being sent to registrar-nclat@nic.in .

It is further informed that request for change of the dates of the matter, if required, can be made by the parties/ Ld. Counsel, atleast three days in advance, by email being sent to registrar-nclat@nic.in, after obtaining consent /objection of the opposite party/parties in writing for seeking adjournment, which shall be considered by the Competent Authority.

During this period of 26.04.2021 to 20.05.2021 Vacation Court will sit mostly on Tuesdays and Fridays to take of urgent matters for which Boards will be notified.

(Vinod Pal)
Financial Advisor

Copy to:

1. PPS to Hon'ble Officiating Chairperson, NCLAT.
2. PA to all Hon'ble Judicial (Members) and Hon'ble Technical (Members), NCLAT.
3. PA to Registrar, NCLAT.
4. Ld. President, NCLAT Bar Association.
5. Secretary, Ministry of Corporate Affairs, New Delhi.
6. Notice Board, NCLAT.
7. Website of NCLAT.